

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI SPECIAL BENCH  
(Video Conference)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 09.05.2024 AT 02:30 P.M.**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)/50/95/AMR/2022		95 of IBC	State Bank of India (through Resolution Professional Shri Chillale Rajesh) Vs. Dr. Renuka Rani Maganti & Seven Hills Health Care Private Limited
	IA(IBC)/84/2024	U/s 60(5) of IBC, 2016 r/w Rule 32 and Rule 11 of NCLT Rules, 2016	State Bank India (Through RP Shri.Chillale Rajesh) Vs Dr.Renuka Rni Maganti (Personal Guarantor ) and M/s Seven Hills Health Care Private Limited

**ORDER**

M. Maharshi Viswaraj, Ld. Counsel for the FC and Ms. Sravani, Proxy Counsel for the Respondent present. Mr. Rajesh Chillale, RP present in person. *Suo-moto* reopened. Heard. Orders reserved.

**IA(IBC)/84/2024:** M. Maharshi Viswaraj, Ld. Counsel for the Applicant and Ms. Sravani, Proxy Counsel for the Respondent present. Mr. Rajesh Chillale, RP present in person. *Suo-moto* reopened. Heard. Orders reserved.



**MEMBER JUDICIAL**